

(2) The Customs and Central Excise Duties Refund (Brand Rates) Rules, 1958 published in Notification No. GSR. 1140 dated the 6th December, 1958. [Placed in Library. See No. LT-1152/58.]

NOTIFICATIONS UNDER SEA CUSTOMS ACT

Dr. B. Gopala Reddi: I beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878, a copy of each of the following Notifications:—

(1) GSR. No. 1141 dated the 6th December, 1958, containing the Customs Duties Drawback (Fixed Rates) Rules, 1958;

(2) GSR. No. 1142 dated the 6th December, 1958 containing the Customs Duties Drawback (Brand Rates) Rules, 1958;

(3) GSR No. 1143 dated the 6th December, 1958; and

(4) GSR No. 1144 dated the 6th December, 1958. [Placed in Library. See No. LT-1153/58.]

NOTIFICATIONS UNDER COMPANIES ACT

Shri Satish Chandra: I beg to lay on the Table, under sub-section (3) of section 641 of the Companies Act, 1956, a copy of Notification No. GSR. 1177 dated the 13th December, 1958. [Placed in Library. See No. LT-1154/58].

CLARIFICATION OF ANSWER TO STARRED QUESTION

The Deputy Minister of Defence (Shri Raghuramiah): I beg to lay on the Table, a copy of the statement clarifying the reply given on the 24th September, 1958 to starred question No. 1550 by Shri U. C. Patnaik regarding Jane's Fighting Ships. [Placed in Library. See No. LT-1155/58.]

DIRECTION BY SPEAKER UNDER RULES OF PROCEDURE

Sardar Hukam Singh (Bhatinda): I beg to lay on the Table a copy of

direction No. 125 issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 18th December, 1958, agreed without any amendment to the Assam Rifles (Amendment) Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 5th December, 1958."

COMMITTEE ON SUBORDINATE LEGISLATION

FOURTH REPORT

Sardar Hukam Singh: I beg to present the Fourth Report of the Committee on Subordinate Legislation.

ESTIMATES COMMITTEE

THIRTY SECOND REPORT

Shri B. G. Mehta (Gohilwad): I beg to present the Thirty-second report of the Estimates Committee on the action taken by Government on the recommendations contained in the Twenty-Sixth report of the Estimates Committee (First Lok Sabha) on the Ministry of Railways—Commercial matters.

12.36 hrs.

APOLOGY BY A MEMBER

Mr. Speaker: I have to inform the House that I have received the following letter dated the 17th December, 1958, from Shri Liladhar Kotaki, Member, Lok Sabha:—

"Being ignorant of the rules of Privileges of the House, I submitted a Memorandum on the

[Mr Speaker]

Assam Panchayat Bill, 1958 and gave evidence before the Select Committee on the Bill on 18th October last at Shillong. In both submitting the memorandum with certain amendments suggested by me and giving evidence, I took the initiative and volunteered to do so, which was agreed to and accepted by the Select Committee

From the Sixth Report of the Privileges Committee of Lok Sabha circulated to us, I realised that I committed a grave mistake in omitting to seek your previous permission and referring the matter to the Privileges Committee and the House. Yesterday, I approached the Deputy-Speaker and told him about it and sought his advice. He was kind enough to direct me to submit a petition. In course of placing the report in the House today, both the Deputy Speaker and yourself have explained the future course to be taken in the matter of giving such evidences.

I submit that I never meant any breach of privilege of the House, and all that I did was prompted by my interest in the Bill in question, and my ignorance of the rules, as submitted above.

I hereby tender my most unqualified apology to you and through you to the Privileges Committee and the House and most humbly beg that I may kindly be pardoned for this first and unintentional mistake on my part.

I assure, Sir, that I shall not commit such a mistake in future."

12.37 hrs

CINEMATOGRAPH (AMENDMENT)
BILL—contd

Mr. Speaker: The House will now take up further consideration of the

following motion moved by Dr Keekar on the 18th December, 1958, namely —

"That the Bill further to amend the Cinematograph Act, 1952, be taken into consideration"

The time allotted is 2½ hours. The time taken already is 1 hour and 28 minutes. The balance is 1 hour and 2 minutes.

Mr. Deputy-Speaker. The time allotted is 3 hours.

Shri Easwara Iyer (Trivandrum) It was agreed that for the consideration motion, 2½ hours may be given, and for the second and third readings half an hour.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha) May I make one request to you? In view of the fact that the House is not sitting beyond tomorrow, may I request you to kindly tell the House also strictly to adhere to the time allotted to each item which is before the House till tomorrow, and the time which has been approved by the House also. On previous occasions, we did not mind it, and the time used to be adjusted. But, in view of the fact that the House is not going to sit beyond tomorrow, and there are certain important legislative items which must be put through by tomorrow, and this can be done only if we strictly adhere to the time, up to the minute, I am making this request.

Shri Narayanankntty Menon (Mukandapuram) The Business Advisory Committee has allotted time for all the Bills which have been put down in the Order Paper for today and tomorrow. According to the time allotment made by the Business Advisory Committee it is practically impossible to put through all the Bills. Therefore my request is this: There are certain important Bills like the Workmen's Compensation (Amendment) Bill which has been passed by the Rajya Sabha, but which has been